

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

106. C.P.(IB)-140(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.04.2024**

NAME OF THE PARTIES: JM Financial Asset Reconstruction Company Ltd.

V/s.

Silver-Sky Real Estates Private Limited

Appearance:

For the Petitioner: Mr. Virgil Braganza i/b JSA

For the Respondent: Adv Nausher Kohli a/w CA Ankit Pitti

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Ld. Counsel for the Corporate Debtor seeks 3 weeks time to settle the matter to which Ld. Counsel for the Financial Creditor reported no objection.
2. Last and final opportunity is granted to settle the matter failing which the matter will be proceeded for hearing. List on **20.05.2024** for reporting settlement/hearing.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)